

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 5
(IB)-116(PB)/2019

IN THE MATTER OF:

M/s. Trustline Real Estate Pvt. Ltd.

.... Applicant/petitioner

v.

M/s. Baya Weaver Ltd.

.... Respondent

Under Section 7 of IBC.

Order delivered on 16.01.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

PRESENTS:

For the Applicant/petitioner: Mr. P Nagesh, Mr. Harshal Kumar, Mr. Dhruv
Gupta, Advs.

For the respondent -

ORDER

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 05.02.2019.

Process dasti only.

List the matter on 05.02.2019.

—sd—

(M. M. KUMAR)
PRESIDENT

—sd—

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)